



**Central Administrative Tribunal  
Jammu Bench, Jammu**

Hearing through video conferencing

**T.A. No.62/01243/2020**

This the 19<sup>th</sup> day of February, 2021

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)**  
**Hon'ble Mr. Anand Mathur, Member (A)**

Hilal Ahmad Deewani, Age 57 Yrs. S/o Kh. Ghulam Rasool Deewani, R/o Soura Srinagar (At present Secretary Srinagar Municipal Corporation Srinagar).

.....Applicant  
(None present)

**Versus**

State of J&K through Financial Commissioner to Govt. Housing & Urban Development Department, Civil Sectt., Srinagar/Jammu and 02 Others.

..... Respondents  
(Mr. Amit Gupta, A.A.G.)

**O R D E R (ORAL)****Hon'ble Mr. Anand Mathur, Member (A)**

Despite sending the link to learned counsel for the applicant for joining the video conference for hearing the matter by this Tribunal, yet he has not joined the video conference today.

2. On the previous dates, i.e. 04.02.2021, 15.02.2021, nobody joined the video conference on behalf of the applicant and the case was listed for today for appearance of the applicant and yet nobody is present on behalf of the applicant through video conference. It seems that the applicant has lost interest in pursuing the matter. Accordingly, T.A. is dismissed in default for non-appearance on the part of the applicant.

**(Anand Mathur)  
Member (A)**

**(Rakesh Sagar Jain)  
Member (J)**

SS/-